

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.14
C.P.No. 37/BB/2021

IN THE MATTER OF:

M/s. EIT Services India Pvt. Ltd. & Ors.

... Petitioner

Order under Section 441 of Companies Act, 2013

Order delivered on: 11.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Appeared
For the Respondent : Ms. Anuparna Bordoloi

ORDER

1. Heard the Ld. Counsel for the Parties.
2. In compliance to order dated 06.12.2022, Ld. Counsel for the Petitioner stated that she has filed the memo vide Dy.No.3215 dated 04.06.2024. The same is taken on record. Further Ld. Counsel for the Petitioner stated that a copy of the affidavit was served to ROC by email on 27.05.2024. However, Ld. Counsel for the ROC submits that they have not received the same. Therefore, Ld. Counsel for the Petitioner is directed to serve the copy of the affidavit through email today itself.
3. Ld. Counsel for the ROC is directed to file their comments in the matter, within a period of one week, after serving copy on the other side.
4. List the case on **22.08.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)